

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 114

CP (IB) No. 313/Chd/Hry/2022

IN THE MATTER OF:

Indian Bank

...

Petitioner

Versus

Sandeep Garg

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 24.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vishav Bharti Gupta, Advocate

For the RP : Mr. Vishal Hirawat, Advocate

ORDER

Heard the submissions made by the Ld. counsel for the RP. The Ld. counsel for the RP is directed to serve e-notice to the Personal Guarantor for informing the next date of hearing, so that it will enables the Personal Guarantor to file objections, if any, before the next date of hearing. Let this matter be posted on 29.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**